

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6.

C.P.(CAA)/83(MB)2024

IN

C.A.(CAA)/279(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.07.2024

NAME OF THE PARTIES: Antony Infrastructure And Waste
Management Services Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Ajit Singh Tawar, Ld. Counsel for the Petitioner Companies present.
Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD
(WR) Regional Director, MCA present through VC.
2. Ld. Authorised Representative for the RD says that in view of the
additional affidavit filed by the Petitioner to the objections raised by the
RD, he has satisfied and no objection to approve the scheme.
3. Heard. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)